

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5025  
ANSWERED ON:13.08.2014  
AIDED INSTITUTIONS  
Banerjee Shri Kalyan

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government Institutions and aided institutions are getting same benefits of financial grants and if so, the details thereof;
- (b) the details of funding policy in this regard;
- (c) whether the Union Government proposes/have any policy for the aided institutions of the State Government to convert them into Government institutions;
- (d) if so, whether the financial aids are given to them on conversion; and
- (e) if so, the details of the Central Government grants given to such institutions during the last three years, State-wise and year-wise?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

- (a) & (b): No, Madam. The University Grants Commission (UGC) has reported that Government and Government aided institutions, declared fit to receive grants under Section 12B of the UGC Act, 1956 are eligible for all types of grants released by it. Self financed institutions, declared fit to receive grants under Section 12B of the UGC Act, 1956 are eligible to get assistance under teacher centric and student centric schemes only.
- (c): Aided institutions of the state are under the administrative jurisdiction of the respective State Governments and Central Government has no role in the matter of their conversion to Government institutions.
- (d): No, Madam. No such aid is given by the UGC for conversion from an aided institution to Government institution.
- (e): Does not arise in view of (d) above.